
(2021) 01 TDSAT CK 0007

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Telecom Petition 48 Of 2020

Stn Infotech Pvt. Ltd.

APPELLANT

Vs

Union Of India

RESPONDENT

Date of Decision : 15-01-2021

Acts Referred:

Citation : (2021) 01 TDSAT CK 0007

Hon'ble Judges : Shiva Kirti Singh, CP

Bench : Single Bench

Advocate : Vineet Bhagat, Apoorv Kurup, Nidhi Mittal

Final Decision : Disposed Of

Judgement

It appears from the records that pleadings are complete and the matter can be easily disposed of, particularly in the light of this Tribunal's order dated

18.10.2019 passed in TP No. 169 of 2014(Internet Service Providers Association of India and Ors Vs. UOI). However, learned counsel for UOI, Mr.

Kurup submits that the aforesaid order of this Tribunal has been a subject matter of Civil Appeal Dy. Number 14382 of 2020 in which the Hon'ble

Supreme Court has passed orders on 5.1.2021 for listing the appeal for hearing and final disposal in the week commencing from 12.04.2021.

A limited protection has also been granted to the UOI that it will not be required to refund any amount in pursuance of the order of this Tribunal

dated 18.10.2019.

In view of aforesaid development, as suggested by learned counsel for the UOI, let the matter be listed under the same heading for final disposal, if

possible, on 4.5.2021.

The interim order in favour of the petitioner shall continue until further orders.